States and UTs during September-October 2015 which was attended by Education Ministers and officials of the respective States/UTs. The HRD Minister also held zonewise interactions with district level officials and public representatives across the country *via* video conference.

(c) and (d) Suggestions on NEP have been received from nearly 30 Minority Institutions. Meanwhile, the Government of India has constituted a 'Committee for Evolution of the New Education Policy'. The Committee consists of Shri T.S.R. Subramanian, Former Cabinet Secretary as the Chairman and Smt. Shailaja Chandra, former Chief Secretary, NCT of Delhi, Shri Sevaram Sharma, former Home Secretary, NCT of Delhi, Shri Sudhir Mankad, former Chief Secretary, Gujarat and Prof. J.S. Rajput, former Director, NCERT as members. The Committee has to examine the outcome documents, recommendations and suggestions received and formulate a draft National Education Policy as well as a Framework for Action (FFA) by the end of this month. All suggestions, including those received from Minority Institutions, have been forwarded to the Committee for Evolution of New Education Policy.

## Comments received regarding no-detention policy

- 217. SHRI DEREK O' BRIEN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) the number and details of comments Government has received regarding the no-detention policy;
  - (b) the responses received from each State regarding the no-detention policy;
- (c) the details of meetings/consultations held with education experts and stakeholders regarding this policy; and
- (d) whether Government intends to amend the Right to Education Act to allow removal of this policy?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (c) In pursuance of a resolution adopted in the 59th meeting of the Central Advisory Board of Education (CABE) held on 6th June, 2012, a Sub-Committee was constituted for assessment of implementation of Continuous and Comprehensive Evaluation (CCE) in the context of No-Detention provision in the Right of Children to Free and Compulsory Education (RTE) Act, 2009. The Sub Committee during the course of its work held 5 (five) regional meetings and consulted various stakeholders over the issue of No Detention. The Sub-Committee has submitted its

report in August, 2014. The recommendations of Sub-Committee include, *inter-alia*, measuring Learning Level Outcomes of all children on regular basis, to catalyse a performance-driven culture and review of 'No-Detention' policy and its implementation in a phased manner.

The report of the Sub-Committee was placed before CABE in its meeting held on 19.8.2015, wherein it was decided to request all States/UTs to share their views on the No-Detention policy in writing with Ministry of Human Resource Development. 22 States shared their views on the No. Detention policy out of which 18 States have suggested to modify the No. Detention policy. The summary of the responses received from States is given in the Statement (See below).

Additionally, during the consultations held with State Governments for formulation of New Education Policy (NEP), the issues related to No-Detention policy were also covered. Presently, all such suggestions have been forwarded to the Committee for evolution of New Education Policy.

Another Sub-Committee under the Chairpersonship of Minister of Education, Government of Rajasthan has been constituted on 26.10.2015 *inter-alia*, to review the feedback received from States/UTs on the No-Detention policy.

(d) There is no decision at present to amend the RTE Act.

Statement

Comments received from the States regarding No. Detention Policy

 S1.	Name of the	Date of	Gist of Comments/Remarks of
No.	State/UT	receipt of letter of State Government/ UT	State Government/UTs
1	2	3	4
1.	Bihar	15.09.2015	No-Detention Policy to be withdrawn and Continuous and Comprehensive Evaluation (CCE) Policy should be implemented. Performance of students should be assessed from time to time.
2.	Himachal Pradesh	28.09.2015	1. Introduction of internal examination at class 3rd and third party examination at the level of 5th and 8th classes.

142	Written Ar	iswers to	[RAJYA SABHA]	Unstarred Question
1	2	3		4
				at 3rd, 5th and 8th classes appropriate competences as we level.
3.	Madhya Pradesh	21.09.2015		lasses 5th & 8th to be held blicy has adverse impact or see of students
4.	Mizoram	15.09.2015	Continuous and Comprehenable them to practice it	ned in various aspect of ensive Evaluation (CCE) to effectively. Till the system to Detention Policy may be yes.
5.	Odisha	07.10.2015	the State may be allow	tion' may be revisited and wed to follow their own e end of every grade with ment.
6.	Punjab	06.08.2015	reintroduce exam system start Board examination	ntion' may be amended to n from 1st-8th classes and in classes 5th and 8th. A st has been passed in the
7.	Rajasthan	09.09.2015	Policy' to be withdrawn detection of the quality of education of commitment levels of st towards education. Tests/provide students a fair	'Age appropriate Admission due to the adverse impact in on account of decline in the udents as well as teacher examination and detention stage to perform, beside ecting the deficiency in the
8.	Sikkim	23.09.2015	and assessment at classes attendance is not ensure	tention" in phased manne es 5th and 8th as regula ed by the family and thu raggravated the motivations.

Written Answers to			[25 February, 2016] Unstarred Questions 143	
1	2	3	4	
9.	Tripura	09.09.2015	'No Detention Policy' needs to be reviewed as this has led to a state of inattention to the teaching-learning process on the part of the children and has adverse impact on the regular attendance of students and teachers in schools.	
10.	Uttar Pradesh	30.9.2015	'No Detention Policy' needs to be revoked as it has resulted in lack of competition and has reduced the learning outcome of students.	
11.	Uttarakhand	27.09.2015	'No Detention Policy' needs to be withdrawn as this has brought down the standard of education. Half-yearly and annual examinations should be conducted in order to improve the quality of education of students and also their competitive spirits. This would also increase the responsibility of teachers.	
12.	Puducherry	23.10.2015	'No Detention Policy' needs to be reviewed as it has led to deterioration in quality of elementary education and created negative impact on the students' as well as parents' attitude and mentality. Therefore, 'No Detention Policy' needs to be restricted up to class V.	
13.	Karnataka	30.10.2015	'No Detention Policy' should continue in its present form as it is important to sustain students' interest in education and provide minimum 8 years of school education. Continuous and Comprehensive Evaluation (CCE) should be improved and monitored, year-end evaluation for a few classes should be conducted and students with low scores should be helped in improving their learning through special teaching.	
14.	Delhi	28.10.2015	'No Detention Policy' needs to be amended as this has led to students being promoted to next class without achieving the desired learning level of a	

class and being able to comprehend and follow the

144	Written A	nswers to	[RAJYA SABHA]	Unstarred Questions
1	2	3	4	
			indisciplined behavior of	results in unreasonable and f students or their dropping ion Policy' may be restricted ass, <i>i.e.</i> class 3.
15.	Kerala	26.11.2015	harm in allowing a stude rather than allowing the higher stage in an unbak will also be able to asse Continuous and Compre process to be strengthene year-end examination	be withdrawn as there is no ent one more year to recoup student to pass to the next ked condition. The teachers ess and correct themselves. The entire Evaluation (CCE) ed. Periodical, terminal and will be necessary for an learning level of the student.
16.	Andhra Pradesh	30.11.2015	the dropout rate would difficult to fulfil the objective elementary education. Description of demotivate them and lead fear of exams on the malpractice and support analytical ability, explore skills of the students. A be conducted to assess by and VIII. Continuous	aculd continue as otherwise increase and it would be ective of universalization of petention of students would do to rote learning and undue students and encourage resses creative thinking, ration and experimentation innual examinations should earning levels for class III, out and Comprehensive libe strengthened. Quality of roved.
17.	Gujarat	4.12.2015	'No Detention Policy' to modified.	be reviewed and suitably
18.	Nagaland	3.12.2015	adversely affected both The policy has made the serious in their studies a	eds to be reviewed as it has the students and teachers. he students lazy and non- and the teachers too casual ching. The pass percentage

Written Answers to			[25 February, 2016] Unstarred Questions 145
1	2	3	4
			and the grades/marks obtained by students in class IX and HSLC Examination have declined due to 'No Detention Policy'.
19.	West Bengal	2.12.2015	'No Detention Policy' to be withdrawn as the learning outcomes and school environment has suffered due to the policy. Adequate safeguards may be put in place so that drop outs do not increase.
20.	Haryana	28.10.2015	'No Detention Policy' needs to be withdrawn as it has resulted in deterioration in the quality of education due to decreased commitment levels of stakeholders. The policy has resulted in lackadaisical attitude on part of both students and teachers. For the policy to succeed, optimum teacher-pupil ratio should be optimum, along with compulsory attendance and effective implementation of Continuous and Comprehensive Evaluation (CCE). Tests/examinations provide students with competitive spirit besides motivating them to study.
21.	Telangana	30.11.2015	'No Detention Policy' should continue to enable a child to learn better without fear of failure, detention and stigma. Continuous and Comprehensive Evaluation (CCE) should be strengthened to evaluate the learning standards of the child regularly and which focuses not on rote learning but encourages creative and critical thinking.
22.	Maharashtra	10.12.2015	'No Detention Policy' should continue with some changes as the policy has reduced school dropout

follow.

rates and helps in building self esteem. Schools to test children at least thrice every year. States should be given freedom to decide whichever policy to